

and technically feasible. It has been decided to run the factory by the workers, cooperative society, since the present management is not willing to run it. The State is also prepared to transfer its share to co-operative society and also the Nizam Trust. The SBI also agreed to consider releasing working capital loan. But the IDBI, the operating agency has yet to approve the project report and to arrange for the term loan component. The NCDC has backed out for giving capital loan.

At present, the project is suffering because adequate funds and financial assistance are not forthcoming from the financial institutions. I request the hon. Finance Minister and the hon. Industry Minister through you to intervene in the matter and convene a joint meeting of all the concerned authorities, viz, IDBI, SBI, NCDC, NTC and the representative of the State Government to sort out the matter before Parliamentary elections. The State Government issued a G.O. on 12th June, 1991 to reopen the Sirsilk Company against election norms. I urge upon the Government to take immediate steps to reopen the Sirsilk Factory since 5000 workers and their families are on the street and are facing near starvation. Thank you. ...*(Interruptions)*

SHRI SUDHIR SAWANT (Rajapur): Sir, it is a vital issue.

MR. SPEAKER: We are going to discuss the Railways here, you can raise it at that time.

SHRI SUDHIR SAWANT: Sir, yesterday the matter on Railways was raised by Shri Ram Nalk and you allowed him.

MR. SPEAKER: No. That was on accident.

SHRI SUDHIR SAWANT: How can it be an accident?

MR. SPEAKER: Please do not argue like that. Please take your seat. If you do not understand the procedure, you will be guided by the Chair. Please sit down.

SHRI SUDHIR SAWANT: You are allowing others and only I am not being allowed.

MR. SPEAKER: You please sit down. You do not understand anything and you are raising it. We are going to discuss the Railway Budget. Will the Parliamentary Affairs Minister explain to him?

SHRI SUDHIR SAWANT: When others are allow why not I am?

MR. SPEAKER: All right, I will allow you. If you do not understand, your ignorance be imposed on the House.

SHRI BHOGENDRA JHA (Madhubani): Sir,...

MR. SPEAKER: I will allow you later on. You please sit down. I can do it one after the other. Now, Shri Pathak.

....*(Interruptions)*....

[*Translation*]

SHRI HARRIN PATHAK (Ahmedabad): There are seven textile mills operating in Gujarat under National Textile Corporation. Among them there are two to three mills which have not paid salaries to about three thousand workers for last two months. When they went to ask for payment of their salaries they were beaten up. They were asked to take cloth in lieu of their salaries. I do not understand what policy the Government has. How food can be prepared with cloth? *(Interruptions)*

[*English*]

MR. SPEAKER: You need not make

any regular speech. I have allowed you to make your points cogently and then sit down. Otherwise, I will set it out. (*Interruptions*)

[*Translation*]

SHRI HARIN PATHAK: They have not received their dues like L.T.C. and medical allowance etc. for 1991. A new textile mill in Ahmedabad is being run under N.T.C. (*Interruptions*) They should be given their salaries (*Interruptions*)

[*English*]

MR. SPEAKER: Shri Bhogendra Jha: Whatever Shri Pathak is saying will not go on record. (*Interruptions*)*

[*Translation*]

SHRIBHOGENDRAJHA: Mr. Speaker, Sir, I would like to draw the attention of the House and the country to a serious thing. For the last few weeks threats are being given by the leaders of the ruling party and clandestinely by the Ministers to dismiss the Bihar Government. (*Interruptions*)

MR. SPEAKER: On what basis would you like to discuss it? A senior member like you is not supposed to speak like this. you want that you should be allowed to speak whatever you like.

[*English*]

You should understand the nicety.

[*Translation*]

SHRIBHOGENDRAJHA: I had sought permission for it. I want to say that there is danger to law and order. Law and order situation in Bihar is not good. My grievance

is that this Government which enjoys our support is functioning according to the policies of the Congress Party. We want that such policies be changed. Any attempt to dismiss that Government from outside would not be tolerated. The members of the ruling party should keep it in their mind and they should not turn Bihar into a turmoil. Everything should be done in the Bihar Legislative Assembly only. Demand for dismissal should not be made from outside.

[*English*]

SHRI SUDHIR SAWANT: Sir, I want to raise a very vital issue affecting the complete coastal belt from Maharashtra to..(*Interruptions*)

MR. SPEAKER: Are you not going to discuss the Railway Budget?

SHRI SUDHIR SAWANT: During the discussion on Railway Budget, I am not going to be here.

MR. SPEAKER: If you are not going to be here, you are not doing any favour to the Parliament.

SHRISUDHIRSAWANT: Sir, the question here today is on discrimination and that is violation of Article 14 of the Constitution in case of Shri Sudhir Sawant, Member of Parliament. Last time also, in the First Session, when I wanted to raise a vital issue for which agitation was going on, that is, in *annevari* condition, that time, others were allowed to raise matters on agriculture, only I was not allowed. This time also, Shri Ram Naik was allowed to raise a matter on Railways and I was being questioned. I do not know why this discrimination. It is because, I am also representing certain electorates.

MR. SPEAKER: You do not understand